

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT No.-2

Customs Appeal No.3300 of 2012

(Arising out of Order-In-Original No.20/2012 dated 01/11/2012 passed by Commissioner, Customs, Cochin)

M/s A.B. Agencies

.....Appellant

Custom House Agencies,
Ground Floor, Unity Centre, Railway Goods
Shed Road, Wellington Island, Cochin 682003

VERSUS

Commissioner of Customs, Kochi

....Respondent

Custom House, Wellington Island,
Kochi-682009

APPEARANCE:

None for the Appellant

Shri K.A. Jathin, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL ORDER NO.20866/2023

DATE OF HEARING : 22.08.2023

DATE OF DECISION : 22.08.2023

PER: P.A. AUGUSTIAN

The present appeal is filed by the appellant challenging the impugned order dated 01 November, 2012 whereby the Adjudication Authority ordered continuation of suspension of CHA license of the appellant under Regulation 20(3) of CHALR 2004. When the matter came up for hearing today none appeared on behalf of the appellant. The learned D.R. submitted that the appeal is infructuous since on completion of the proceeding under CBLR, the Adjudication Authority issued Order-In-Original No.15

of 2013 dated 31.05.2013 confirming the revocation of CHA license and forfeiture of security deposit of Rs.50,000/-. Aggrieved by the said order appellant filed Customs Appeal No.27462 of 2013 and the appeal was also dismissed vide Final Order No.26951 of 2013 dated 31.10.2013.

2. Considering the above submissions the appeal is dismissed as infructuous.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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